

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 690 OF 1998.

Date of Decision : 18.01.1999.

P. G. Narvankar, Petitioner.

Shri R. Ramamurthy, Advocate for the Petitioner.

VERSUS

Union Of India & Another, Respondents.

Shri V. D. Vadhavkar, Advocate for the Respondents.

CORAM :

Hon'ble Shri Justice R. G. Vaidyanatha,  
Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

(i) To be referred to the Reporter or not ? *W*

(ii) Whether it needs to be circulated to other *W*  
Benches of the Tribunal?

*R. G. Vaidyanatha*  
(R. G. VAIDYANATHA)  
VICE-CHAIRMAN.

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 690 OF 1998.

Dated this Monday, the 18th day of January, 1999.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha,  
Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

P. G. Narvankar,  
Superintendent,  
Employees' State Insurance  
Corporation,  
Regional Office,  
Lower Parel,  
Mumbai - 400 013.

Residing at -

3/44, E.S.I.C. Nagar,  
New Link Road,  
Andheri (West),  
Mumbai - 400 053.

... Applicant

(By Advocate Shri R. Ramamurthy)

VERSUS

1. The Director General through  
Employees' State Insurance  
Corporation,  
Headquarters Office,  
Panchdeep Bhavan,  
Kotla Road,  
New Delhi - 110 002.

2. The Regional Director,  
Employees' State Insurance  
Corporation,  
Panchdeep Bhavan,  
N. M. Joshi Marg,  
Lower Parel,  
Mumbai - 400 013.

... Respondents.

(By Advocate Shri V.D. Vadhavkar)

: OPEN COURT ORDER :

{ PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN }



This is an application filed by the applicant for a direction to the respondents <sup>making</sup> for entry in the service register that he belongs to O.B.C. category. The respondents have filed reply opposing the application. Since the point involved is a short point, we are disposing of the O.A. at the admission stage.

2. Though the applicant has filled up the form by showing that he belongs to O.B.C. category, now the respondents have stated that the procedure has been revised and a fresh circular has been issued dated 24.01.1997 calling for caste certificate in the prescribed proforma issued by the Competent Authority. The Learned Counsel for the respondents submits that the applicant has not responded to this circular and he has not given the caste certificate in the prescribed proforma. Now today, on instructions, the Learned Counsel for the applicant submits that his client will furnish the caste certificate in the prescribed proforma in response to the circular dated 24.01.1997. If once the applicant gives such a certificate, then the administration can get it verified as per circular and if it is satisfied that the applicant belongs to O.B.C. category, then they may record the same in the service register of the applicant.

3. In the result, the O.A. is disposed of subject to the above observations. Liberty to the applicant to furnish caste certificate by a prescribed authority in a prescribed proforma in response to the circular dated 24.01.1997 within 12 weeks from today, then the respondents should take action on the same as mentioned earlier. No Costs.

  
(D.S. BAWEJA)  
MEMBER (A)

  
(R.G. VAIDYANATHA)  
VICE-CHAIRMAN.